

BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 92/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017**

Name of the Company:

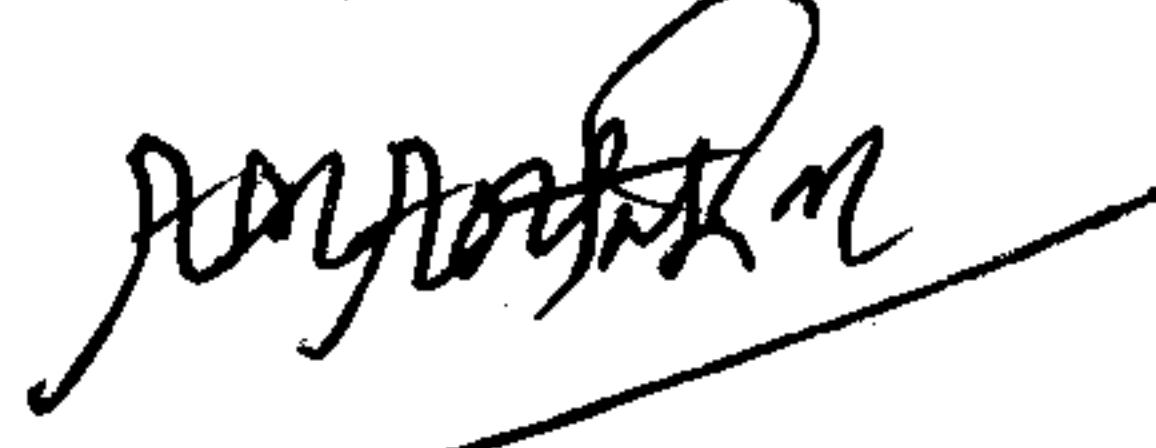
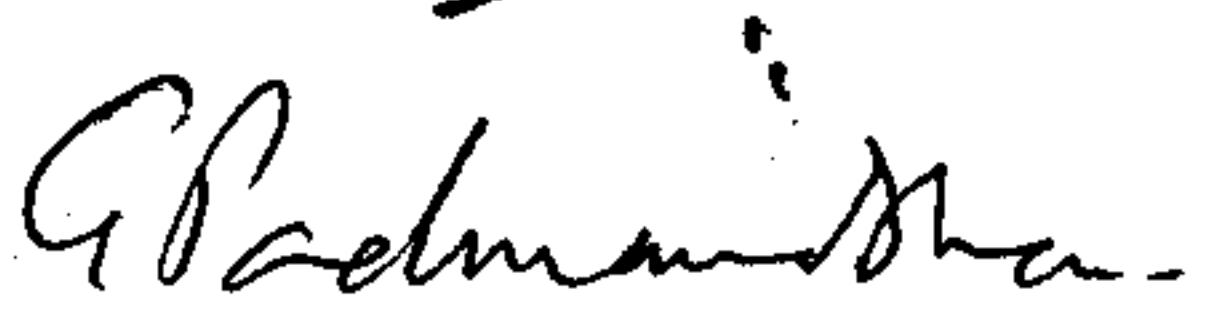
Engenious Engineering Pvt. Ltd.

V/s.

Onex Natura Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AJAY M. ANTARKAR	PCS for Applicant		
2.	G. PADMANABHAN	EEPL. Director		

**ORDER**

Learned PCS Mr. Ajay Antarkar present for Financial Creditor/ Applicant. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Heard arguments of Learned PCS for Applicant.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 30.08.2017 for objections of Respondent, if any and for hearing before admission.

  
23/8/17

BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 23rd day of August, 2017.